

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1716/2016

New Delhi this the 18th day of May, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Smt. Amresh Kumari
(Aged about 40 years),
W/o. Late Sh. Som Prakash (Ex-Khalasi)
R/o. H. No. 317, 3rd Floor,
Bagh Karekhan No.-4,
Kishan Ganj, Delhi-110 007.Applicant

(By Advocate : Mr. Lalta Prasad)

Versus

- 1) Union of India,
Through General Manager
Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager
State Entry Road,
Paharganj-New Delhi.Respondents

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

The main grievance of the applicant, at this stage, is that although she has filed a statutory appeal dated 08.02.2016, Annexure A-1, but the same has yet not been decided by the Appellate Authority.

2. After hearing the learned counsel for the applicant and going through the record with his valuable assistance, the main O.A is disposed of with the direction to the Appellate Authority to decide the appeal (Annexure A-1) filed by the applicant, in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

/Maya/